

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *97**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2022/ AGRAHAYANA 22, 1944
(SAKA)**

90TH INTERPOL GENERAL ASSEMBLY

***97. SHRI RAJVEER SINGH (RAJU BHAIYA):
SHRI VINOD KUMAR SONKAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently hosted the 90th INTERPOL (International Criminal Police Organization) General Assembly in New Delhi and if so, the details thereof;

(b) whether India has shaped the INTERPOL's agenda to explore linkages between terrorism and criminal activities and pay attention to narco-terror, cyber radicalisation, organised criminal syndicates and money laundering and if so, the details thereof;

(c) whether the General Assembly adopted a resolution for cooperation on financial crime and corruption, focusing on reducing and eventually eliminating illicit financial flows that provide the backbone for terrorist and criminal activities;

(d) if so, the reaction of the Government thereto;

(e) whether the member-States agreed to provide access to their respective national Financial Intelligence Units to INTERPOL's databases including the SLTD database (Travel and Identity Documents) to track cases of terrorists and criminals who use fake travel documents to move across jurisdictions and if so, the details thereof; and

(f) the other steps being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (A) TO (F) OF STARRED QUESTION NO. *97 DUE FOR ANSWER ON 13.12.2022 IN THE LOK SABHA

(a): Government of India hosted the 90th INTERPOL General Assembly in New Delhi from 18th – 21st October, 2022. This was attended by 166 member countries of INTERPOL with over 700 delegates.

(b) to (e): India effectively contributed towards INTERPOL's agenda on terrorism and linkages with criminal activities. INTERPOL's first-ever Global Crime Trend report was presented to delegates during 90th INTERPOL General Assembly. The report identified that Jihadist terrorism continues to pose the greatest terrorist threat at the global level. It detailed that terrorists are using more advanced technologies including drones, GPS systems and encrypted messaging services. It was noted that increased cooperation must also be prioritized by member countries to counter terrorism in all its forms.

The issue of terrorism including narco terror, cyber radicalization, organized criminal syndicates and money laundering were emphatically raised by India during the 90th Interpol General Assembly. India also emphasized upon need to cooperate through platforms for the exchange of information and intelligence, intelligence-based joint campaigns, regional maritime security cooperation, mutual legal assistance and an effective mechanism to fight money laundering.

90th INTERPOL General Assembly adopted Resolution for strengthening INTERPOL's collaborative response to disrupting financial crime and corruption. The resolution has importantly recommended that an Expert Working group be established to assess various proposals devoted to the exchange of financial information and to the tracing and recovery of criminal assets including recommending creating a new INTERPOL notice named Silver Notice. This resolution strongly echoes the firm stand of the Government to combat financial crime and corruption, focusing on reducing and eventually eliminating illicit financial flows that provide the backbone for terrorist and criminal activities.

The Resolution also calls upon member countries to actively and collectively support the fight against organized crime, financial crime and corruption through inter alia considering providing national Financial Intelligence Units (FIUs) with direct access to INTERPOL's Stolen and Lost Travel Documents (SLTD) and Nominal databases, in compliance with the respective national legislation.

(f): The Government of India has given approval to Central Bureau of Investigation (CBI) for joining of FIN-LEX (Finance to Law Enforcement Exchange) developed by INTERPOL. The objective of FIN-LEX is to proactively assist member countries with the detection of terrorism and

associated crimes, and the advancement of ongoing investigations through the generation and dissemination of actionable intelligence based upon participating FIU's data contribution, and the development of a sustainable model for the international data exchange between multiple FIUs and law enforcement agencies. Further, CBI has also joined INTERPOL's International Child Sexual Exploitation (ICSE) database after approval of government of India.
